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tions (in English and Hindi) of the ; Ministry of Peti ileum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals), together with a statement giving reasons for the delay in laying t te Notifications on the Table—

- (i) Notifica ion S.O. No. 4922, dated the 1 f th December, 1969, publishing th j Synthetic ' Rubber (Price Control) Order, 1969. [Placed in Library. Sei No. LT-4105/70]
- (ii) Notification S.O. No. 4923, dated the 16t; December, 1969.
- (iii) Notification S.O. No. 4924, dated the 16th December, 1969.
- (iv) Notification S.O No 1092, dated the 16tl March, 1970.
- (v) Notification S. O. No. 1093, dated the 16t I March, 1970. [Placed in Library. St e No. LT- 4105/70 for (ii) to (v)]
- (vi) Notification S.O. No. 1094, dated the 16th March, 1970, publishing the Synthetic Rubber (Price Control) Amendment Order, 1970. [Placed in Library. See No. LT-4104/70 1
- (vii) Notification S.O No. 2669, dated the 4tl August, 1970 [Placed in Library. Sre No. LT-4105/70.]

FICATION "NDER THE ESSENTIAL COMMODITIES ACT, 1955

वेदेशिक व्यागार नंत्रालय भे उपसंत्री (चौधरी राम सेनक)ः । अत्यावव्यक वस्तु अधिनयम, 1955 की धारा 3 की उपधारा (६) के अधीन खाद्य, कृषि, सामुदायिक विकास और महकारिता मंत्रालय (खा विभाग) की अधिसूचना जीव एसव आरव नंव 1179, दिनाक 15 अगन्त, 1970 की एक प्रति (अंग्रेजी तथा हिन्दी में) श्री अण्णासाहेव शिन्दे की और से में सभापटल पर रखता हूं। [Placed in Library, See No. LT-4157/70]

THE KERALA GENERAL SALES TAX (AMENDMENT) ORDINANCE, 1970

THE DEPI TY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANEJH): Sir, I beg to lay on the Table a cf py of the Kerala General

Sales Tax (Amendment) Ordinance, 1970 (No. 9 of 1970), promulgated by the Governor of Kerala on the 14th May, 1970, under subclause (a) of clause 2 of article 273 of the Constitution read with sub-clause (iii) of clause (c) of the President's Proclamation (G.S.R. No. 1124) dated the 4th August, 1970. [Placed in Library See No. LT-4120/70]-

NOTIFICATIONS OF MINISTRY OF FINANCE

- SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) Notification G.S.R. No. 1139, dated the 8th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 50th Amendment Rules, 1970.
- (ii) Notification G.S.R. No. 1140, dated the 8th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 51st Amendment Rules, 1970.
- (iii) Notification G.S.R. No. 1141, dated the 8th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 52nd Amendment Rules, 1970.
- (iv) Notification G.S.R. No. 1175, dated the 15th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 53rd Amendment Rules, 1970. [Placed in Library. See No. LT-4170/70 for (i) to (iv)]
- SHRI K. R. GANESH: Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance> under section 159 of the Customs Act, 1962:—
 - (i) Notification G.S.R. No. 1142, darted the 8th August, 1970.
 - (ii) Notification G.S.R. No. 1143, da,ted the 8th August, 1970.
 - (iii) Notification G.S.R. No. 1177, dated the 12th August, 1970, together with an Explanatory Memorandum thereon.

(iv) Notification G.S.R. No. 1178, dated the 14th August, 1970, together with an Explanaiory Memorandum thereon.

[Placed in Library. See Na. LT-4109/70 for (i) to (iv)]

Allegations in regard

to the voting on

AUDIT REPORT AND ACCOUNTS (1968-69) OF THE COFFEE BOARD, BANGALORE

चौधरी राम सेवक : मैं निम्नलिखित पत्नों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पलट पर रखता है।

- (1) 1968-69 के वर्ष के लिए काफी बोर्ड, बंगलोर के लेखों के सम्बन्ध में लेखा परीक्षा प्रतिवेदन ।
- (2) उपरोक्त प्रतिवेदन को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला एक विवरण।

[Placed in Library. See No. LT-4135/70 for (i) and (ii).]

THE ART SILK (PRODUCTIO AND DISTRIBUTION) CONTROL (AMENDMENT ORDER 1970)

चौधरी राम सेवक: श्रीमन् में अत्यावश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप-घारा (6) के अधीन कृतिम रेशव, उत्पादन वितरण) नियंत्रण (संशोबन) अ देश. 1970 को प्रकाशित करने वाली वैदेशिक व्यापार मंत्रालय की अधिसुचना एस० ओ० नं 0 1219, दिनांक 24 मार्च, 1970 की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता है। [Placed in Library. See No. LT-4164/70.]

THE EXPORT OF STEEL TUBES AND TUBULARS (QUALITY CONTROL **INSPECTION) RULES, 1970**

चौधरी राम सेवकः श्रीमन् में निर्यात (किस्म नियंत्रण और निरोक्षण) अधिनियम, 1963 की घारा 17 की उपधारा (3) के अधीन इस्पात की ट्यूबों और ट्यूबलरों का निर्यात (किस्म नियंत्रण और निरीक्षण) नियम

1970 को प्रकाशित करने वाली वैदेशिक व्यापार मंत्रालय की अधिस्चना एस० ओ० नं० 2743 दिनांक 13 अगस्त, 1970 की एक प्रति (अंग्रेजीतथा हिन्दी में) सभा पटल पर रखता हूं। [Placed in Library. See No. LT-4139/70.J

Constitution (Amdt.)

Bill, 1970

REFERENCE TO DHARNA BY ORISSA **STUDENTS**

SHRI LOKANATH M1SRA (Orissa): Sir, I would like to take only one minute.

MR. DEPUTY CHAIRMAN: But you have not taken the permission.

SHRI LOKANATH MISRA: Sir, that is true, but this is an urgent matter. I hope you will not mind my taking one minute.

Sir, vesterday about 50 students from Orissa came to lodge their protest against the decision of the Central Government regarding the location of steel plants in different States. They were demanding that the second steel plant be located in Orissa. They sat in dharna in the roundabout on the Safdarjang Road. You will be surprised to find that the police have mercilessly beaten them up and 26 of them have been taken into custody. Therefore. Sir, I would like that some enquiry should be made in regard to this matter, the police atrocities in the capital city of Delhi.

Thank you.

MR. DEPUTY CHAIRMAN: Ihe House now stands adjourned till 2.30 p.m. for lunch.

> The House then adjourned for lunch at twenty-three minutes past one of the Clock.

The Mouse reassembled after lunch ast two of the clock. Mr. DEPUTY CHAIRMAN in the Chi

ALLEGATIONS IN REGARD TO THE VOTING ON THE CONSTITUTION (AMENDMENT) BILL, 1970.

SHRI BHUPESH GUPTA (West Bengal): I have a submission to make and the matter is extremely serious and 1 hope you will not stand on technicalities of procedure.